

Email

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-94/1996/ 5313 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri A. K. Borah,
District and Sessions Judge, Sonitpur,
Tezpur.

Dated Guwahati the **12th** September 2018.

Sub: **Earned Leave along with Station Leave permission.**

Ref:- Your letter No.DJ(S)5302 Dated, 04.09.2018

Sir,

With reference to the above, I am directed to inform you that, your prayer for conversion of Casual Leave for 2 (two) days i.e. on 23.08.2018 and 24.08.2018 into Earned Leave for 8 (eight) days w.e.f. 23.08.2018 to 30.08.2018 (prefixing 22.08.2018 and suffixing 31.08.2018 as Govt. holidays due to Id-uz-Zuha and Tithi of Sri Sri Madhab Dev) along with headquarter leave permission for the same period has been granted.

Further, you have been allowed to hand over your charge to the Mr D. Ullah, Addl. District & Sessions Judge, Sonitpur, Tezpur retrospectively.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-65/1996/ 5314 /A, dated 12.09.2018

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.

Sd/-
JT. REGISTRAR (VIGILANCE)